GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 407

TO BE ANSWERED ON THE 05TH FEBRUARY, 2019/, MAGHA 16, 1940 (SAKA)

GRABBING OF LAND BY GANGS

407. SHRI MANSUKHBHAI DHANJIBHAI VASAVA: SHRI RAM TAHAL CHOUDHARY

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has taken any action against the gangs who prepare fake documents under the conspiracy to grab the property of people;

(b) if so, the details thereof;

(c) the number of such gangs found during the last three years along with the details of the rules under which action has been taken against the said people, State-wise; and

(d) the outcome of the action taken in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR)

(a) & (b) : 'Police' and 'Public Order' are State subjects under the Seventh

Schedule to the Constitution of India and State Governments are responsible

for prevention, detection, registration and investigation of crime including

land grabbing on the basis of fake/ forged documents and for prosecuting the

criminals through their law enforcement agencies. The Ministry of Home

Affairs issues advisories to States and UTs from time to time, to maintain law

and order and ensure that any person who takes law into his/her own hand is

punished promptly as per law.

(c) & (d) : National Crime Records Bureau (NCRB) does not maintain data in this regard.